



High Court of Tripura
Agartala

Order No. 74

Dated, Agartala, the 25th February, 2015

Hon'ble the Chief Justice has been pleased to direct that henceforth, all the cases, relating to offences against women, children, differently-abled persons, senior citizens, marginalized sections of the society, pending in the District Judiciary of Tripura shall be disposed of as early as possible giving priority and preferably by fixing the dates of such cases at least once in a month.

By Order,

Sd/—

(S. Datta Purkayastha)
Registrar (Vigilance)

No.F. 40 (22)-HCT/BENCH/SUB.JUD/2015/ 3657-82

February 25, 2015

Copy to:

01. The District & Sessions Judge, Gomati Judicial District, Udaipur/Unakoti Judicial District, Kailashahar/West Tripura Judicial District, Agartala/South Tripura Judicial District, Belonia/North Tripura Judicial District, Dharmanagar for information and compliance. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeship for information and compliance.
02. The Registrar (Judicial), High Court of Tripura, Agartala;
03. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
04. The Joint Registrar, High Court of Tripura, Agartala;
05. The Deputy Registrar(s), High Court of Tripura, Agartala;
06. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
07. The Chief Librarian, High Court of Tripura, Agartala;
08. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
09. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
10. The Asstt. Registrars, High Court of Tripura, Agartala;
11. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura; and
12. Order File.


Registrar (Vigilance)